

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIAHABAD BENCH.

Registration O.A. No. 1042 of 1992

Jagdish Kumar Yadav Applicant.

Versus

1. The Divisional Railway Manager,
Allahabad.
2. The General Manager, Northern Railway
Baroda House, New Delhi.
3. Union of India,
through its Secretary Ministry of
Railways, New Delhi Respondents.

Hon'ble Mr. S.N. Prasad, Member (J)

Briefly stated the facts of this case inter alia are that the applicant was appointed on the post of Casual ~~casual~~ Labour, Khalasi/ Safaiwala on 26.8.1982 in Northern Railway under I.O.W. Allahabad and worked till 5.10.1982. Thereafter, the applicant worked in several divisions under I.O.W., Northern Railway Allahabad, and was further appointed as Casual Safaiwala during Kumbh Mela from 19.1.1989 to 22.2.1989 ~~to 22.2.1989~~ (Annexure- A 1). Though the applicant had been discharging his duties satisfactorily but his services were terminated on 22.2.1989 without any ~~rhyme~~ and reason. The applicant has been making sincere efforts ~~to decide~~ ^{and despite} his representations dated 21.4.1992 and 30.4.1992 to the D.R.M. Northern Railway Allahabad i.e. respondent no. 1) (Annexures- A 5 and A 6 respectively) nothing could fructify hence the applicant has approached to this Tribunal.

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2. The learned counsel for the applicant while drawing my attention to the contents of the application and the papers annexed thereto has urged that a direction may be given to the respondent no.1 to decide the above representations of the applicant by a reasoned and speaking order at an early date.

3. The applicant in support of his allegation ^{has enclosed documents} mentioned in the application as Annexures- A 1 ~~to A 4~~ Having considered all the view points and keeping in view ~~of~~ all aspects of the matter, I find it expedient that the ends of justice would be met if the respondent no. 1 is directed to decide the ~~opp~~ above representations ^(Annexures-A5 and A6) of the applicant dated 21.4.1992 and 30.4.1992 by a reasoned and speaking order in accordance with the extant rules, regulations and orders of the Railway Board in this regard within a period of 2 months from the date of receipt of the copy of this judgment, and to redress the grievances of the applicant after making necessary investigations and verifications regarding the period ^{and} of service rendered by the applicant; I order accordingly. It is made clear that in case the above representations of the applicant (Annexures- A 5 and A 6) are not readily available with the respondent no. 1 then in that case, the applicant shall furnish a copy of the same to the respondent no.1 within a period of 15 days from the date of receipt of the copy of this judgment to enable him to decide the above representations within the aforesaid specified period of 2 months.

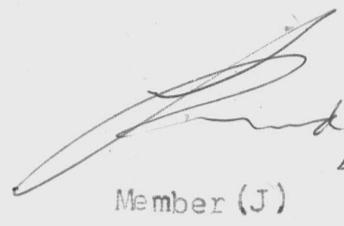

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4. The application of the applicant is disposed of as above at the admission stage without any order as to costs.

ALLAHABAD

Dt : 4.8.1992

(n.u.)



4.8.92

Member (J)